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O.A.No. 877/06

ORDER DATED: 12.01.2007

Heard Mr. B.B.Dash, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

M.A. 37/07 has been filed praying for condonation of delay of more than 25 years.

The Applicant seeks direction to the Respondents to pay the Family Pension, Gratuity and other benefits to her. It is pointed out by the Ld. Counsel for the Applicant that the representation of the Applicant is pending with Divisional Railway Manager under Annexure-A/5.

As it appears from the record ~~that~~ <sup>2</sup> representation is pending with DRM since 16.08.2006 hence without prejudice to the rival claim of delay and also without expressing any opinion on the merit of the case including limitation, the DRM is directed to dispose of the representation, if pending, on merit and as per rules within a period of three months from the date of receipt of this order.

With the above observation, the O.A. is disposed of, at the admission stage. No costs.

Send copies of this order, along with copies of P

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the O.A., to the Respondents and free copies of this order  
be given to the Ld. Counsel for both the sides.

*B37*  
MEMBER (ADMN.)

*hdc*  
VICE-CHAIRMAN

